

JHARKHAND HIGH COURT, RANCHI

NOTIFICATION

THE 07TH JULY, 2011

No. 1511 A: In exercise of the powers conferred under Sub Section (3) of Section 9 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court have been pleased to vest with the powers of Assistant Sessions Judge to the Chief Judicial Magistrates, Additional Chief Judicial Magistrates of all the Civil Courts including their Sub Divisional Courts, if any. The Court have further been pleased to vest such powers of Assistant Sessions Judge to the Special Judges (Sub Judges), Economic Offences of Civil Courts at Dhanbad, Jamshedpur and Ranchi. The aforesaid powers have been vested for Sessions Division of their respective Districts.

By order of the Court,

Sd/- P. R. Dash
Registrar General

Memo No. _____ / Apptt. Dated Ranchi, the _____

Copy forwarded to the Superintendent, Government Printing Press, Doranda, Ranchi with a request to publish the Same in the next issue of Jharkhand Gazette.

Sd/- P. R. Dash
Registrar General

Memo No. _____ / Apptt., Dated Ranchi, the _____

Copy forwarded to the all the District & Sessions Judges including Judicial Commissioner, Ranchi for information and communication to the Officers concerned with a further direction to transfer the Criminal cases triable by the Court of Assistant Sessions Judge under intimation to the High Court alongwith list of such cases.

Sd/- P. R. Dash
Registrar General

Memo No. 12985-92 / Apptt. Dated Ranchi, the 7/7/11

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / Secretary, Law (Judicial) Department, Govt. of Jharkhand, Ranchi/ Accountant General(A&E), Jharkhand, G.E.-5, Doranda, Ranchi / Registrar (Vigilance), Registrar (Establishment), Registrar (Administration), Joint Registrar (Judicial) I/c, Joint Registrar (List & Computer) I/c of the Jharkhand High Court Ranchi for information and needful.


07/7/11
Registrar General